CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 55/TT/2020

Date: 17.3.2020

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001.

Subject:- Truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined Assets (02 Nos.) under Transmission Schemes for enabling import of NER/ER surplus power by NR in Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 1.4.2020:-

- i) Forms 5, 12A and 13 for Asset II;
- ii) Statement of IDC discharge on cash basis for Asset II;.
- iii) With regard to additional capitalization claimed for 2014-15 to 2018-19, submit the details as per following format:-

Asset No.	Head wise /Part y wise	Partic ulars [#]	Year of Actual Capitali sation	Outstandin g Liability as on COD/31st March 2014*	Discharge (year-wise)					Reversal (year-wise)					Additional Liability Recognize d^ 2014-19 Period				Outstandin g Liability as on 31.3.2019				
						2014-19 period					2014-19 Period												
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2. Whether the transmission is complete and all the assets have been put into commercial operation?

3.	the above said information is not received within the specified date, the
petition	hall be disposed based on the information available on record.

Yours faithfully,

Sd/

(Rajendra Kumar Tewari) Bench Officer